

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2529/2017

(Arising out of impugned final judgment and order dated 07-11-2016 in CRMWP No. 23176/2016 passed by the High Court of Judicature at Allahabad)

BAHADUR SINGH JAIN @ BAHADUR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 13-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Parties

Mr. Yatish Mohan, Adv.
Ms. Vinita Y. Mohan, Adv.
Mr. Kedar Nath Tripathy, AOR

Mr. Abhishek, Adv.
Mr. Rajendran Balan, Adv.
Mr. Rohit Kaliyar, Adv.

Mr. Abhindra Maheshwari, Adv.
Ms. Tulika Mukherjee, AOR

Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by two weeks as prayed for in the letter circulated by the learned counsel for respondent No.3.

However, it is made clear that no further adjournment shall be granted.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER